Question 5: Use of Codex Standards and Related Text at the National Level

Q5.1 Have you developed and/or updated national food laws and/or regulations? Please write “YES” or “NO”. If your answer is “YES”, please write the names of laws and/or regulations and briefly describe the outline of development and/or update.

**INDIA**

Yes

FSSAI, India is in the process of developing the Regulation on Nutraceuticals, Functional Foods and Dietary Supplements, which would highlight areas such as safety, quality, GMP, list of permitted ingredients, guidelines for permitting new ingredients either alone or in combination, label declaration and health claims, approval process etc.

**MALAYSIA**

Yes.

Updates on new legislation, regulations and amendments to the Food Regulations 1985 and Food Hygiene Regulation 2009 since November 2010 are as follows:

i. Food (Amendment) (No.2) Regulations 2010  
   Date of gazette: 30 December 2010  
   Amendments to the Food Regulations 1985:  
   • Regulation 38 on metal contaminant and the Fourteenth Schedule on maximum permitted proportion of metal contaminant in specified food  
   • Regulation 39(4) on microorganisms and its toxins and the Fifteenth Schedule on microbiological standard and microbiological contaminants

ii. Food Irradiation Regulations 2011  
    Date of gazette: 21 April 2011

iii. Food Analyst Act 2011  
    Date of gazette: 2 June 2011

iv. Food (Amendment) Regulations 2012  
    Date of gazette: 31 January 2012  
    Amendments to the Food Regulations 1985:  
    • Regulation 27(A) on prohibited feeding bottles  
    • Regulation 178A on edible bird’s nest and edible bird’s nest product

v. Food (Amendment) (No.2) Regulations 2012
Date of gazette: 24 September 2012

Amendments to the Food Regulations 1985:
- Regulation 11 on labelling of hypersensitivity
- Sub-regulation 18(7) on organic labelling
- Regulation 18B on nutrition labelling
- Sub-regulation 89(3) on the addition of sucralose as permitted sweetening substance in flavoured milk
- Sub-regulation 390(10) on labelling of canned foods for infants and children
- Regulation 391 on processed cereal based foods for infants and young children
- Table III, Twenty-first A Schedule on optional ingredients in follow up formula
- Twenty-third Schedule on permitted food additive in processed cereal based food for infants and young children
- Twenty-fifth Schedule on standard for packaged drinking water and vended water

New Regulations and Schedules in the Food Regulations 1985:
- Regulation 91B on formulated milk powder for children
- Regulation 360C on vended water
- Sixteenth AA Schedule on nutrient levels for formulated milk powder for children
- Twenty-fifth A Schedule on standard for water
- Thirtieth Schedule on licence to operate water vending machines

vi. Food (Amendment) (No.3) Regulations 2012
Date of gazette: 27 September 2012

Amendments to the Food Regulations 1985:
- Regulation 22 on flavouring substance
- Regulation 28 on ceramic ware
- Regulation 133 on the addition of neotame as non-nutritive sweetening substance in food and related schedule
- Regulation 167 on fish ball or fish cake and related schedule
- Regulation 253 on coconut milk and related schedule
- Eight Schedule on prohibited flavouring substance
- Thirteenth Schedule on maximum permitted proportion of lead and cadmium release

Q5.2 If your answer above is “YES”, did you use Codex standards and related texts as basis for the developments/action? Please write “YES” or “NO”. If your answer is “YES”, please write name(s) of the Codex Standards and/or related texts you used. If your answer is “NO”, please write reasons for not applying Codex standards or difficulty encountered.

**INDIA**
Yes, Codex Standards and related texts have proven to be very useful especially as a point of reference in developing national standards. The Codex Standards and related texts are always taken into consideration before finalization of any National Standard, new or amended, with due attempt towards harmonization of national standards with that of Codex.

**MALAYSIA**
Yes. The following Codex standards were used as reference:

i. Codex General Standard for Food Additives
ii. Codex General Standard for Contaminants and Toxins in Food and Feed
iii. General Standard for Irradiated Foods
iv. Code of Practice for Radiation Processing of Food
v. General Methods for the Detection of Irradiated Food
vi. Advisory Lists of Nutrient Compounds for Use In Foods for Special Dietary Uses Intended for Infants and Young Children
vii. Codex Standard for Canned Baby Foods  
viii. Codex Standard for Processed Cereal Based Foods for Infants and Young Children  
ix. Codex Standard for Follow up Formula  
x. General Standard for Bottled/Packaged Drinking Water  
xi. General Standard for the Labelling of Prepackaged Foods

Q5.3 Please describe any actions taken in your country to promote the application of risk analysis principles described in the Working Principles for Risk Analysis for Food Safety for Application by Governments (CAC/GL 62-2007).

**INDIA**

The Draft Import regulations, which are in the process of consultation, have incorporated the risk analysis principles as enunciated in the Working Principles for Risk Analysis for Food Safety for Application by Governments (CAC/GL 62-2007).

**MALAYSIA**

The Food Safety and Quality Division regularly conduct trainings on risk analysis as part of the continuous capacity building activity to promote application of risk analysis principles. The risk on food safety issues were evaluated by using risk profile and exposure assessment.